

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.258
CP/24(AHM)2024

Proceedings under Section 241-242 of Co.Act,2013

IN THE MATTER OF:

Union of India Through Serious Fraud Investigation Office**Applicant**

V/s

Kohinoor Diamonds Private Limited & Others**Respondent**

Order delivered on: 11/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mrunal Dholaria, Adv. for Mr. Ankit Shah, Adv.

For the Respondent : Mr. Naresh Kumar Sejwani, Adv. for R-3.

ORDER

Ld. Counsel for the applicant seeks adjournment. Ld. Counsel for the respondent no.3 appeared. Ld. Counsel for the applicant is directed to issue notice upon remaining respondents who are directed to file reply within one-week.

List for further consideration on 08.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)